

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:52
ANSWERED ON:26.07.2010
VEHICLE USER FEE IN CANTONMENT AREAS
Rajendran Shri C.

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Cantonment Boards are allowed to charge user fee for the vehicles plying on the National Highways which are inside the Cantonment areas;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Agra and Pune Cantonment Boards are charging Vehicle User Fee which is used for the development of the Cantonments; and
- (d) if so, the details thereof?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b): As per Section 67(e) of the Cantonments Act, 2006, Cantonment Boards are permitted to levy licence fee on entry of vehicles into the Cantonment irrespective of the type of road passing through the Cantonment. Cantonment Boards can also impose 'Vehicle Entry Tax' under the general power to impose taxes under the provisions of Section 66 of the Act.
- (c) & (d): Agra Cantonment Board is charging licence fee on entry of commercial vehicles in the Cantonment. Pune Cantonment Board is charging Vehicle Entry Tax in the Cantonment Area. The amount collected is credited to the Cantonment Fund out of which the budgeted expenditure of the Boards including that on development of the Cantonment is incurred.